

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No207  
CP(IB)/212(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Alive Wellness Through Partner Abhishek Tulsyan  
V/s  
Alive Impex Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..27/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Narendra Jain, Adv.  
For the Respondent :

**ORDER**

Learned Counsel for the applicant states that order dated 18.08.2022 is complied, and annexure (c) is filed.

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List on 15.11.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**